

MR. SPEAKER : Now, Message from Rajya Sabha, Secretary-General.

12.18 hr^s.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th March, 1984, agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1984, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1984".

MR. SPEAKER : Now, Calling Attention Prof. Ajit Kumar Mehta.

(Interruptions)

DR. SUBRAMANIAM SWAMI (Bombay North East) : Sir, I have given a notice of an adjournment motion on four D. A. instalments due. The Finance Minister should make a statement.

अध्यक्ष महोदय : बजट आ रहा है आपका। डिसकस कर लेना।

(Interruptions**)

MR. SPEAKER : Not allowed.

SHRI ABDUL RASHID KABULI : rose
(Interruptions**)

MR. SPEAKER : Not allowed.

MR. SPEAKER : He is not allowed. Nothing goes on record.

(Interruptions**)

SHRI ABDUL RASHID KABULI (Srinagar) : I protest and walk out.

(Shri Abdul Rashid Kabuli then left the House)

Dr. VASANT KUMAR PANDIT (Rajgarh) : Sir, what about Privilege Notice

against DDA which has been pending for the last few months?

MR. SPEAKER : Not allowed.

PROF. P.J. KURIEN (Mavelikara) : Sir, Cochin Oil Refinery matter is a very serious thing. Many Members want to participate in the discussion. So, we request you to convert this Calling Attention motion into discussion under Rule 93.

MR. SPEAKER : I cannot. It is not in my power. Only the Rules Committee can change it. Rules are rules.

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : अध्यक्ष जी, इसको शोर्ट ड्यूरेशन डिस्कशन में बदल दीजिये। इस हफ्ते में और कोई विषय नहीं ले रहे हैं। केरल में जो आग लगी है उसके बारे में काल अटेंशन के बजाय अगर शाम को अल्पकालिक चर्चा कर लें तो मन्त्री जी को कोई एतराज है ?

ऊर्जा मंत्री (श्री पी० शिवशंकर) : नहीं, मुझे कोई एतराज नहीं है।

अध्यक्ष महोदय : हाउस की राय से हो सकता है। अगर सब लोग मानते हैं तो ठीक है।

SHRI P. SHIV SHANKER : Whatever discussion you want to have to that I have no objection.

PROF. N.G. RANGA (Guntur) : Sir, we do not know what is happening. You have taken up the Calling Attention and in the meanwhile you carry on a discussion and my hon. friend says you convert it into a short duration discussion. What is this short duration discussion about to which you have agreed ?

MR. SPEAKER : I was only saying, if the whole House is of this opinion. I have to go by the consensus of the House.

PROF. N.G. RANGA : What have you agreed to ?

MR. SPEAKER : I am putting it before the House. If the House agrees then only it will be done. I will only agree if the whole House is of the opinion that it should be converted into a short duration discussion.